

Telecom Regulatory Authority of India

Corrigendum to the draft Telecom Commercial Communication Customer Preference Regulation, 2018

New Delhi, 30th May, 2018 – The Telecom Regulatory Authority of India (TRAI) released a draft Telecom Commercial Communication Customer Preference Regulation, 2018, that is proposed to curb the problem of Unsolicited Commercial Communication (UCC) on 29th May 2018.

Text in Regulation 34 of aforementioned draft regulation published on 29th May 2018	May be read as
<p>Every Access Provider shall ensure that all devices registered on its network shall support all permissions required for the functioning of such Apps as prescribed in the Regulations 7(2) and Regulations 24(2);</p> <p>Provided that such device manufacturer shall have six months' time to implement such functionality, if not already available, with intimation to the Authority; Provided further that the Authority may order or direct access providers to derecognize from its telecom networks such devices that do not permit functioning of such apps as prescribed in Regulations 7(2) and Regulations 24(2) or violates the provisions of these regulations;</p>	<p>Every Access Provider shall ensure that all devices registered on its network shall support all permissions required for the functioning of such Apps as prescribed in the Regulations 6(2)(e) and Regulations 23(2)(d);</p> <p>Provided that such device manufacturer shall have six months' time to implement such functionality, if not already available, with intimation to the Authority; Provided further that the Authority may order or direct access providers to derecognize from its telecom networks such devices that do not permit functioning of such apps as prescribed in Regulations 6(2)(e) and Regulations 23(2)(d) or violates the provisions of these regulations;</p>